# **RAJYA SABHA**

Tuesday the 22nd December, 1981/ 1st Pausa, 1903 (Saka) .

The House met at eleven of the clock, Mr. Chairman in the Chair.

### **ORAL ANSWERS TO QUESTIONS**

MR. CHAIRMAN: Mr. Gurudev Gupta, Question No. 421.

SHRI GURUDEV GUPTA: I put Question No. 421.

MR. CHAIRMAN: You are lucky that it is not 420.

### **Confiscated Goods**

# \*421. SHRI GURUDEV GUPTA: SHRI RAMCHANDRA BHARADWAJ:

Will the Minister of FINANCE be pleased to state:

() what is the total value of confis cated goods in the godowns of the Customs Department at various places in the country as on the 30th November, 1981;

(b) what is the total value of goods which have since been disposed of through co-operative societies in the country during the years 1980 and 1981 upto 30th November, 1981;

(c) what is the total value of confiscated  $good_s$  sold at the customs godowns during 1980 and 1981 upto 30th November, 1981; and

(d) whether Government propose to stop selling confiscated goods from the customs godowns?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SWAISINGH SISODIA): (a) to (d) A statement  $i_s$  laid on the Table of the House.

tThe question was actually asked on the floor of the House by Shri Gurudev Gupta. 1558 RS-1.

#### Statement

(a) The total value of smuggled goods confiscated by the Customs authorithes, lying in the godowns of the Department as on 30th September, 1981, figures for which are available was Rs. 42.62 crores (Figures provisional).

(b) The value of such confiscated goods sold to the National Co-operative Consumer Federation Ltd. during the years, 1980 and 1981 (up to September) figures for which are available, was Rs. 5.18 crores and Rs. 3.77 crores respectively (Figures provisional).

(c) The value of such goods disposed of by retail sale by the Customs authorities during the years 1980 and 1981 (up to September) figures for which are available, was Rs. 2.63 crores and Rs. 1.65 crores respectively (Figures provisional).

(d) No, Sir.

SHRI ARVIND GANESH KUL-KARNI: Sir...

SOME HON. MEMBERS: Sir, Sir...

MR. CHAIRMAN: These hands are already seen.

श्री गुरुदेव गुप्त : मान्यवर, जो यह स्टेटमेंट दिया गया है, इसके म्रनसार 42.62 करेड़ इपए का माल अभी मोमा जल्क अधिकारियों के गोदानों में है. जो पकड़ा गया है । साथ- हे जनता शासन के दौरान कस्टम गोदामों में लगभग सौ करोड ६५ए का माल पकडा गया जिसको जनता णासन के कर्णधार समद्र में प्रवा-हित करके नर् करना चाहते थे या उसका पूर्तानपति करना चाहते थे। मै यह जानना चाहंगा कि इस माल की वर्तमान सरकार ने किस भाव से बिकी का है स्रोर सोमा शल्क प्रधिक रियो दारा जब्त किये गये माल को निपटाने का उनका तरीका क्या है ? وسيتحد و

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to Questions

जिस तरह से उनको बेचा जाता है। इसमें श्रीमन, ग्राप देखेंगे कि ट्रेड गुड्स के लिए ग्रलग प्रोसीजर है, जो वैसेल्स हैं उनके लिए दूसरे नियम हैं, गोल्ड ग्रीर सिल्वर के लिए ग्रलग हैं, इंडियन एंड फारेन करेंसी के लिए ग्रलग हैं, ग्राम एंड ग्रम्यु-निशंस

श्री सभापति : सवके मलग मलग हैं।

श्री सवाई सिंह सिसोदिया : सबके लिए निश्चित प्रोसाजर है ग्रोर उसी के ग्रनुसाउ इसमें कार्यवाही की जाती है । ग्रव प्रश्न यह है कि जनता शासन के जमाने में यह एक विचार था कि इसको नष्ट कर दिया जाये परन्तु इस बात से वर्तमान शासन सहमत नहीं है । जो कि मुल्यवान चीर्जे हैं, उनका वितरण किस प्रकार से हो इस पर काफो गम्भोरता के साथ सोचकर नियम निर्धारित किथे गये हैं, बनाये गये हैं ग्रीर उनके ग्रनुसार ग्रंथल होता है ।

MR. CHAIRMAN: Just a minute. He is entitled to a second supplementary.

श्री गुरुदेव गुफ्त : मान्यवर, यह एक निविवाद सत्य है कि तस्करो किया हुआ माल ग्राज देश के हर शहर में खुले आम बडल्ले से फुटपायों पर बिक रहा है । क्वा शांसन ने इस बात का पता लगाने की चेण्टा की है कि यह माल पुकानों पर किस स्नोत से आता है और इसको रोकने के लिए आप व्या उपाय कर रहे हैं । साथ हो क.फेगिंसा में जो लाग बन्द हैं उसम काई सरकारा अधिकारो भा है या नहीं ?

श्री सवाई सिंह सिसोदिया कालपासा में माल-नार जाकडे में िवचन करन चाहना है। COFEPOSA detention orders issued in 1979 were 257, in 1980 these were 354, and in 1981 up to October the number is 254.

श्री सवाई सिंह सिसोदिया : मान्यवर, यह प्रश्न काफो मङ्त्वपूर्ण है स्रोर व्यापक े **भी है । (व्यवधान)** माननीय सदस्य ने मुख्य तौर पर दो बातों की तरफ ज्यादा जोर दिया है । पहला प्रज्न तो ं यह है कि यह जो सामान इस तरीके से जब्त होता है, इसके डिस्पोजल, इसके वितरण का क्या तरीका है । इसके बारे में मेरा निवेदन है कि माननीय सदस्य को . यह जानकारी होगी कि जो माल इस तरह ें से जब्द होता है, हमारे कस्टम ग्रधि-, कारियों दारा ग्रौर जो स्मगल्ड गड्स होता है, जितना वह ला सकते हैं, उससे ज्यादा ्लाने हैं तो वह भी जब्त किया जाता है, जो गर तरोके से म्रौर गैर-कानूनी तराके से लाया जाता है उसको भी जब्त किया जाता है । इसमे सबसे पहले विभाग का यह प्रयत्न रहता है कि जो इस प्रकार का माल है वह नेशनल कंज्युपर्स कोम्रापरेटिव फरडरेशन, जो माल बल्क में ग्राता है, ज्यादा तादाद में जब्त किया जाता है किसी बैरेल में, अकम्पनोड श्रीर सनस्रकम्पनाड माल जो इकटठा, थोक माल होता है, उसके बारे में नियम बने हुय हैं, वह नेशतल कंज्यूमर्स कोन्नापरेटिव फैंडेरेशन को दिया जाता है। इस पर उनको कप्रोशन दिया जाता है ग्रौर इसका मुल्य निर्धारित किया जाता है ग्रोर नेशनल कंऽयुमर्स कोम्रापरेटिव फैडेरेशन उनको

श्री सभापति : बेचना हैं। .

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श्वी सवाई सिंह सिसोदिया: नीचे को लेबल तक का काअप्रिरोटेन के द्वारा बेचता है। इसी तरीके से छाटा-छोटा और कम तादाद भे जो माल आता है, जिसको कस्टम इप्टो, लाने वाले नहीं दे पाते हैं, या देने के लिए तैथार नहीं हैं उसको भो जन्त कर लिया जाता है प्रार वह माल कस्टम के काउल्टर पर बेवा जाता है इसके अलावा बहुत से और सामान हैं जन के लिए अलग-प्रलग तराके हैं 4

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SHRI PILOO MODY: Sir, what is the relevance?

SHRI SAWAISINGH SISODIA: The number of persons actually detained in 1979 was 224, in 1980, 298 and upto October, 1981, 194. About the number of Government employees, the break-up is that during 1980...

SHRI PILOO MODY: Sir, what is its relevance?

MR. CHAIRMAN: He has asked how many of them are Government servants.

SHRI PILOO MODY: I want to know whether the question was planted or the answer is planted, because he has already the information with him even to answer a question which  $i_s$  totally irrelevant.

SHRIMATI HAMIDA HABIB-ULLAH: What is this, Mr. Mody?

MR. CHAIRMAN: You don't know what may be asked.

SHRI R. VENKATARAMAN: Why are you annoyed with giving answers, Mr. Mody? You should be annoyed with not giving answers.

SHRI PILOO MODY: I am interested in all citizens of India, including you.

SHRI SAWAISINGH SISODIA: Customs and Central Excise Officers in 1980, 9 officers were involved. Some of them were suspended. The number of police officers was 6 in 1980

MR. CHAIRMAN: That is all right. You need not give the whole catalogue. Shri Bharadwaj.

श्री गुरुदेव गुप्त : भान्यवर, मै यह जानना चाहता था कि जो माल कुट-पार्थों पर दिक रहा है वह किस स्रोत से ग्राना है ग़ीर इसके रोकने के लिए वे नया उनाय कर रहे हैं। इसका उत्तर तो मिलना चाहिये । पीनू मोदी के प्रक्ष में हमारा प्रक्ष्म समाप्त गहीं हो जाता । (व्यवधान)

श्री सवाईसिंह सिसोदिया : मान्यवर, यह काफी मह-वपूर्न प्रण्न है । इसके बारे में मेरा निवेदन है कि जो फुट-पाथ पर माल बेचा जाता है उसके बहुत से सोर्सिज हैं। सबसे बडा यह है कि वह स्मगल कर के स्राता है । स्राम तौर पर तीन हजार पैमेंजर रोज बाहर से आने हैं । वे भी जो ५रमिसिबल ग्राइटम्स है जितनी वेल्य की परमिणन है यहः लाने के बाद भी बाजार में चोजें जा सकती है। इस तरोके से यह समझना कि फूटपाथ पर जो माल बिकता है वह सब माल स्मगल हो कर आता है, यह सही नहीं हैं। लेकिन दोनों प्रकार का हो सकता है साथ में लाया हुन्रा माल भो हो सकता है ! इसके बारे में जो मेजर्ज लें रहे है ---Soon after the present Government took office, an action plan was formulated in connection with the implementation of the 20-point programme...

श्वीपीलूमोदी : 20 प्वाइंट प्रोग्राम भीइसमें ग्रागया ।

SHRI SAWAISINGH SISODIA: ... which, inter alia, called for pursuing anti-smuggling and anti-tax evasion measures. The action plan proposes the following four-pronged strategy: strengthening of the preventive and intelligence machinery, intensification of application of the provisions of COFEPOSA, economic and legislative measures and bilateral arrangements for cooperation with neighbouring countries.

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श्री रामचन्द्र भारदाज मान्यवर, मेरा प्रश्न वहीं क्षे शुरू होता है जहां में लिवित उत्तर में कहा गया है, जं: नहीं । वना

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to Questions

श्रौर इस तरीके से करते हैं। इस पर कोई निश्चित प्रतिबन्ध इस प्रकार का लगाने का कोई तरीका नहीं है श्रौर इसका ग्राइडेंटीफिकेशन भी नहीं हो सकता है। यह माल वही है जो काउन्टर से खरीद कर लाये हैं। इस प्रकार की संभावना भी हो सकती है।

श्वी रामचन्द्र भारद्वाज : मेरा दूसरा प्रश्न...इसी का एक ग्रंग है। इस पर जो ग्रभी मंत्रो महोदय ने कहा कि ऐसी कोई व्यवस्था नहीं हो सकती है कि जाना जा सके कि जब्तशुदा माल है या दूसरी तरह का माल लाये हैं तो जब्तशदा माल जो कस्टम के गोडाऊन से भेजा जाता है क्या उस पर ऐसा कोई निशान नहीं लगाया जा सकता जिससे उसका सही पता चले...

र्श्वा सभापति : वह निशान भी बना लेंगे । आपको मालूम नहीं मोदी साहब से पूछिए कि बोतलों में क्या भरा होता है ?

SHRI PILLO MODY: It all depends on whether you are filling them or he is filling them.

श्री महेन्द्र मोहन मिश्र : श्रीमन्, यह वड़ा महत्वपूर्ण प्रश्न है, यह हमारे मंत्री जी ने भी कहा ग्रौर इस प्रश्न के पीछे की चिंता हमारे माननीय सदस्य की यही थी । श्रीमन्, कन्फिस्केटेड गुड्स म्राती हैं वह चीज ग्रपनी जगह पर है परन्तू इसका वितरण कैसे होता है इसके लिए हमारे मंत्री जी ने कहा कि वितरण नेणनल कन्ज्युमर्स कोग्रापरेटिव के माध्यम से होता है । मैं मंत्री जी से कहना चाहता हूं कि अगर सरकार का स्रोत यही है कि इन कस्टम डिपार्टमेंट के शो रूम से माल बेचना चाहे वह गोडाऊन का शो रूम हो या कस्टम का तो थया संसद भवन में भी इसका एक शो रूम खोलेंगे जिससे हम इसको समझें ग्रौर वहां से माल खरीद सकें ?

सरकार मीमा शुल्क गोदामों से जन्तशुदा वस्तप्रों की बिको रोक देने का विचार रखनो है, इसके उनर में मान्यवर, मान-नीय मंत्री जो को स्रोर से जवाब है, जो नदीं। मैं इस सप्बन्न में निवेदन करना चाहना ह ग्रौर यह जानना चाहता ह कि जन्तशदा बोजें हो बाजार में बिक रहा हैं इसको २था गारंगे उनके पास है । यह पहनी बात है । इसको रोकने को जरूरत है क्या किमी माध्यमी की तैयारी की जरू-रत है जिसमें इन बोजों को कम बाजाग में पहचान सकें । अभी भंत्री महोदय ने गह कहा कि कई तराकों से स्मगल हो कर तस्करो का सामान ग्राता है। हमारा बार्डर एक ग्रोर से इतना खला हग्रा है म्रीर दनरो स्रोग हम समद्र से घिरे हुय हैं। तस्करों से जा माल ग्राता है उसको रोकने के लिए हमारे पास ग्रांत<sup>f</sup>nक-तम नोकर्थ नहीं हैं जो बहत **द्रभाव** ढंग से तस्करों रोकें

श्री सभावति : ग्राप सवाल ५छिर्।

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श्री रामचन्द्र भारदाज : तो मेरा सवाल यह है कि वह तस्करी का पकड़ा हुग्रा माल है ग्रीर वही बाजार में है, क्या इसकी जानकारी के लिए इनके पास कोई साधन है ?

श्री सदाई सिंह सितो दिया : तर्स्करों किया हुया ग्रौर काउन्टर से बिका हुया माल भी बाजार में ग्राता है इस बात से इन्कार नहीं किया जा सकता है । ग्रगर एक व्यक्ति पांच रुपए में किसी चीज को खरीदता है तो इसको मुनाफा कमाने के के लिए बाजार में बेच सकता है, इस प्रकार की संभावना हो सकती है । लेकिन ज्यादातर बाजार में बनावटी माल ही ग्रब ग्राता है । वह हिन्दुस्तान में बनता है लेकिन उसको फारेन गुड्स बताते हैं 1

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विचार के लिए सुझाव हैं । इस पर गौर किया जाएगा ।

SHRI PILOO MODY: Mr. Chairman, Sir,...

SOME HON. MEMBERS: Sir Sir,...

MR. CHAIRMAN: Just a minute. I think there is more interest in this question than in the smuggled goods.

SHRI PILOO MODY: Mr. Chairman, Sir, the Minister has made two rather very amazing statements. He says that goods which are brought in under the allowable limits, he thinks, can be sold and, therefore, are not considered as smuggled goods. I think it is clearly understood-the Finance Minister will correct me if I am wrong—that goods that are brought in for resale are considered as smuggled goods. You are only permitted to bring in these goods for your own.:

MR. CHAIRMAN: Personal use.

SHRI PILOO MODY: ...personal use. That is one point which the hon. Minister replying to the question, perhaps did not know. And the second thing is, he has claimed complete helplessness in being able to check all these goods that are fraudulently manufactured over here and then otherwise. So, stamped on both scores ke has admitted that he cannot do anything and, therefore, I do not think that his reading out a list of the COFEPOSA victims is going to help the matter at all. The point that 1 wanted to ask was this. From his reply over here. I made a quick calculation that so far the Customs have been able to dispose of goods worth .13 to 14 crores of rupees out of the Rs. 42-odd crore worth of goods. Can I take it, and will the hon. Minister assure me, that 25 to 30 crores worth of goods are still in the Customs sheds?

SHRI R. VENKATARAMAN: Sir, so far as the first part of the question is concerned, what my esteemed colleague explained was that if people who are allowed to bring certain things as allowable baggage sell them to other people, it will be difficult for the Government to check. It is true that if they declare that these goods are for sale, then we will not allow them as baggage. Baggage is allowed only in respect of those items which are for personal use. (Interruptions) You have not understood him.

SHRI SAWAISINGH SISODIA: He will never understand. (Interruptions)

SHRI R. VENKATARAMAN: No, you did not understand. What my colleague said was that when...

SHRI PILOO MODY: I heard it.

SHRI R. VENKATARAMAN: You heard it and you  $a_{re}$  trying to cleverly twist... (Interruptions)

SHRI PILOO MODY: I appreciate the team spirit.

SHRI R. VENKATARAMAN: Certainly we take action in regard to spurious goods under our industrial regulation machinery, but still it is confession of reality when I say that these things do take place. My hon. friend visits Hong Kong and various other countries very often. He knows that there some of these watches are just put on with the brand names like Omega, Rolex and all that and are sold as such and our people think they have got wonderful watches at cheap prices whereas only the dial is of that brand.

MR. CHAIRMAN: That also may not be genuine.

SHRI R. VENKATARAMAN: Yes. that also is not genuine. Therefore, that is the point with regard to it. Then, as regards the last point of Rs. 40-42 crores,...

MR. CHAIRMAN: Look at the excitement. Do not disclose where they are available.

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[RAJYA SABHA]

SHRI R, VENKATARAMAN: ....] would say that not all of them are sold. For instance, gold and silver will be transferred to the mint. the currency notes will be transferred to the Reserve Bank, then some of these things are transferred to military and para-military stores; and only the remaining things will be sold. Therefore,...

SHRI PILOO MODY: Value of the residue?

... SHRI R. VENKATARAMAN: Do you want me to give the whole figures?

SHRI PILOO MODY: I want to know how much you still have.

SHRI R VENKATARAMAN: That is difficult. Out of these, 92 (68+24) lakhs will be transferred to the mint because it is gold and silver; then item like currency worth Rs. 18 lakhs will be transferred to the Reserve Bank. Now, we will go on transferring. It is only the balance that will be sold. I cannot get a complete calculation. Shall I take out my calculator and do it?

- SHRI PILOO MODY: Sir, he is always threatening to take out his calculator every so often. Very good.

- SHRI ERA SEZHIYAN: Is it a - foreign one or an Indian one?

SHRI PILOO MODY: It is a Sharp.

SHRI R. VENKATARAMAN: Yes, it is a very sharp instrument, very useful instrument, (Interruptions)

MR. CHAIRMAN: I wil give a few more chances,

SHRI GURUDEV GUPTA: He is having the information which the hon. Minister has got

२० २० श्रीमती मनोरमा पाण्डेय : माननीय मंत्री जी ने ग्रपने उत्तर में बताया है कि टोटल वैल्यू ग्राफ स्मगल गुड्स क्या है । मैं उनसे जानना चाहूंगी कि टोटल नम्बर २०० फुट्ये म्राफ गुड्स जो काफिस्केट हुये है वह क्या हैं ? ग्रीर, जिन लोगों ने नियमों को तोड़ा है उनमें से कितने लोगों का ग्रभी तक प्रासीक्यूशन हुग्रा है ग्रीर कितने लोगों को सजायें हई है ?

श्री सभाषतिः यह तो बड़ी लम्बी फेहरिस्त होगी।

SHRI SAWAISINGH SISODIA: Yes, Sir. महिंग्स्त में दत्ता । About the number of persons arrested, she has not asked it for any year but I am giving her the information for 1980 and 1981. The number of persons arrested is 1,878 in 1980 and in 1981...

श्री सभापति : कुछ होंगे थोड़े से क् ज्यादा, थोड़े से कम । मगर कितने प्रासीक्यूट हये ?

SHRI SAWAISINGH SISODIA: Yes, Sir, that figure I have got. The number of persons prosecuted in 1980 is 1,350 and in 1981 it is 1,368 and the number of those convicted in 1980 is 783 and in 1981 it is 691. Sir, regarding the first part of the question, that was relating to 1980 and up to 30th November, 1981. The figure of Rs. 42.68 crores is relating to 1981 upto September, but the total goods seized and under the custody of the Department are worth Rs. 85.23 crores. (Interruptions) Let me explain the position for confiscated goods. As you know, after seizure there is a procedure-adjudication and final judgment -and after that the goods are ordered to be confiscated in favour of the Department. Therefore, the confiscated goods will be valued at Rs. 42.62 crores. Then there are goods ripe for disposal after adjudication by the Collector or the Assistant Collector. There is appeal and revision before different tribunals, before different authorities, competent authorities. Therefore, it takes time. And somebody may go to the High Court and the Supreme Court also. Therefore, the actual £

position would be like this. The goods ripe for disposal out of (a) and (b) that is Rs. 85.23 crores and Rs. 42.62 crores, amount to Rs. 12.43 crores.

SHRI R. RAMAKRISHNAN: Mr. Chairman, Sir, when it is the avowed policy of the Government of India to discourage this craze for foreign goods, I would like to ask, through you, the hon. Finance Minister a very important question. All of us have been noticing in the past one year half-apage and full page advertisements in a national newspaper from Casio, Citizen and Sharp and all these big foreign companies whose goods are sold in the smuggled goods market in India. At the end of the advertisement they put "For information purposes only", because nobody can import it. Obviously it is to encourage the smuggled goods market. Now Casio has brought in the latest calculator. They have advertised it in a big way. Will the Government of India consider banning these advertisements so that it will not lend a helping hand to those who want foreign goods, to purchase them, so that at least it will act as an effective check. Some people will say, "You bring me this and you bring me that," after seeing the advertisements and knowing the latest things.

MR. CHAIRMAN: Naturally.

SHRI PILOO MODY: Why do you want to prevent competition in smuggling?

SHRI R. VENKATARAMAN: Chairman, Sir, I have myself noticed it. It is a suggestion for action. I will have it examined.

SHRI SADASHIV BAGAITKAR: Sir, I am surprised with the answer the hon. Minister has given. Smuggling is one of the major roads for corruption, and the methods to curb smuggling or end it altogether need to be reviewed. The hon. Minister has said about the decision made by the earlier Government to destroy the smuggled goods. The destruction did not involve currency or gold; it

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involved computers or watches or such other things instead of passing them on to the co-operative chain stores and creating a sort of screen for all types of smugglers to come on to the foot path and sell it. That was the intention, I believe, of the previous Government. Would the hon. Minister tell us why this decision was reversed? And is it not a fact that because of your new policy, it has encouraged certain VIPs and other important persons also. The other day in this very House \*\* name was taken, and watches or goods are still lying with you. It has been confirmed by the Finance Ministry. He has not claimed the bag in which the watches were there. That was mentioned in this House. Therefore, I would like to know... 

MR. CHAIRMAN: It does not arise out of this question.

SHRI SADASHIV BAGAITKAR: I would, therefore, like to know from the hon. Minister that the new policy which the Government has evolved to give protection to all kinds of smuggling and all types of... (Interruptions)

SHRI SITA RAM KESRI: Since you say that, \*\* is a Member of the other House... (Interruptions)

SHRI PILOO MODY: Mr. Chairman, Sir, no smuggler should be allowed to participate in the Question Hour. (Interruptions)

MR. CHAIRMAN: I am myself reaching the conclusion that you are straying from the question.

SHRI SADASHIV BAGAITKAR: No. What I am saying is that the new policy is giving a helping hand to all those elements who want to bypass the laws to use their position, use their status and indulge in some sort of smuggling in this country. Would the Government consider taking stric-

\*\*Note recorded.

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failed already. MR. CHAIRMAN: That is permissible, but you cannot mention names.

SHRI SADASHIV BAGAITKAR: Sir, the names were mentioned in this very House in the debate on Friday last. I am not making any new point. You can go through the record and find it out.

MR. CHAIRMAN: I know. That was probably wrong then also.

SHRI SAWAISINGH SISODIA: It is improper to involve a Member of the other House.

MR. CHAIRMAN: Please do not start it again. I have ruled it out. Why are you bothered about it?

SHRI SAWAISINGH SISODIA: There is no question of \*\*being connected with any act of smuggling. We have got no information. No record is with us. (Interruptions)

MR. CHAIRMAN: I think you have got it more strongly than it should be. You better answer this question whether you are going to tighten up the thing.

SHRI SAWAISINGH SISODIA: It is incorrect. It is wrong. There is no proof and without any basis he should not make such wild allegations. As far as the question of intention of the Janata Government is concerned, of course, the hon. Member was part. of that Government and he knows the intention But as far as the records go, no such intention is there, and we do not agree with such propositions. This Government has not taken any step to attract the smugglers or to create any attraction towards smuggled goods. Whatever action has been taken-I have given the details-is only to take anti-smuggling measures through the proper procedure and channel. Therefore, there is no question of attracting smugglers or ...

SHRI NAGESHWAR PRASAD SHAHI: Antulay. SHRI SAWAISINGH SISODIA: ...smuggling activities. So, "intention" and "attraction", these are all irrelevant questions which he has put. and \* \* is not involved in this (Interruptions).

SHRI SADASHIV BAGAITKAR: The intention was not the Question. (Interruptions)

MR. CHAIRMAN: I think he has answered it in his own way and I cannot help it.

SHRI R. R. MORARKA: Once you allow a question, how can he say it is irrelevant?

श्री जगदीश प्रसाद माथुर : क्या मंत्री जी को मालूम है कि बहुत से डिप्लो-मेट्स भी स्मगल करते हुये पकड़े गये हैं ? 'इंडिया टुडेे' का जो लेटेस्ट इशू है उसमें है कि सितम्बर में 10 हजार से ज्यादा वाचेज रशियन डिप्लोमेटस से पकड़ी गयीं । इसी प्रकार से 'नवभारत टाइम्स' में खबर है कि रशियन डिप्लो-मेट्स कई हजार वाचेज म्रौर कई लाख का सोना लेकर हवाई अड़डे पर उतरते हुये पकड़े गये । ऐसे माल का क्या किया गया है ? ऐसे जो डिप्लोमेटस हैं उनके खिलाफ म्राप नार्मल कार्यवाही नहीं कर सकते, इसलिए क्या कार्यवाही कर रहे हैं? दोनों केसेज में रग्नियन डिप्लो-मेट्स . . . .

श्री सभापति : जरा एम्फेसिस कम रखिए ।

श्री जगदीश प्रसाद माथुर : वे जहाब नहीं देते ।

SHRI R. VENKATARAMAN: Sir, it is unfortunately true that some of the people who enjoy immunity have been found to have brought contraband goods. Government will take appropriate action through diplomatic channels as well as under the law.

MR. CHAIRMAN: Last question now-Mr. Mohanarangam.

\*\*Not recorded.

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SHRI JAGDISH PRASAD MATHUR: What about the goods? Are they confiscated in the normal way or are they deposited with the Embassy?

MR. CHAIRMAN: What have you done about the goods?

श्री जगदोश प्रसाद माथुर : गुड्स का क्या होता है ? Are they with you or with the Embassy? मैंने दो केसेज बताये हैं रशियन एम्बेसी के । उनकी गडस का क्या हआरा ?

SHRI R. VENKATARAMAN: I told the hon. Member that Government will take action through diplomatic channels as well as under the law, whatever is possible under the law.

SHRI PILOO MODY: The answer lies with the Russians.

MR. CHAIRMAN: You can't dig very deep. Yes, Mr. Mohanarangam.

SHRI R. MOHANARANGAM: Sir. our hon. Minister has stated that some of the confiscated goods like gold and currency would be transferred to the Reserve Bank of India. But there are certain goods, very important goods, seized by the customs officers and they say that they are sent to the co-operatives and the customs godowns. But I know it fully well-I am staying very near the airportthat most of the goods in the customs offices are taken away by the customs officers, and the confiscated goods which are left by the customs officers are sold to the public. I want to know from the hon. Minister what action has been taken on the reports made by the public against customs officers who take away certain important goods, valuable, goods. The second part of the question is that you have said that the confiscated goods are sent to the co-operatives and the customs godowns. But the goods can be divided into two categories; one, very valuable goods and two, goods which are easily available in the market. The valuable goods are taken away by the customs officers. What action have you taken against the customs officials and what is the exact stage at which the matter stands at present?

MR. CHAIRMAN: Instances are not there.

SHRI R. VENKATARAMAN: Sir, there is a rule in the service of the Customs Department that the customs officers shall not buy any confiscated goods from the customs outlets. There is a rule and if there is a violation, we will take action against them. If there are people who violate the law, then certainly we will take action.

MR. CHAIRMAN: Always there are people who violate the law. Next question.

SHRI R. MOHANARANGAM: There should be a procedure as  $t_0$  whom the goods are to be sold. If there is a list  $a_s$  to whom the valuable goods are to be sold, then it will be very easy, whether the people involved are customs officers or anybody else.

SHRI R. VENKATARAMAN: Sir. the hon. Member does not know the procedure, I am afraid. There is a confusion. We sell certain little goods through the co-operatives and the customs outlets. If there had been no such rules, it would have been possible for the customs officers to buy these things. But there is а definite rule that the customs officers not buy from the or officials shall custom<sub>s</sub> outlets.

MR. CHAIRMAN: I am trying to smuggle this question out now. (Interruptions) It must go out now.

### Import of Portable · Generators

## •422. SHRI ABDUL REHMAN SHEIKH:† SHRI B. SATYANARAYAN REDDY:

Will the Minister of COMMERCE be pleased to state:

(a) whether it is a fact that through a public notice issued on July 27, 1981,

<sup>†</sup>The question was actually asked on the floor of the House by Shri Abdul Rehman Sheikh.